

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA  
UNSTARRED QUESTION NO. 3227  
TO BE ANSWERED ON 12.07.2019

HOMES FOR DISABLED AND DESTITUTE CHILDREN

†3227. SHRI B. B. PATIL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether homes for disabled and destitute children/women are being run by the Government and if so, the details thereof;
- (b) the number of such homes, State/ UT-wise particularly in Telangana;
- (c) the nature of financial assistance being provided by the Government and other agencies for running these homes; and
- (d) the funds sanctioned and utilised for the construction of such homes during the last three years and the current year, State/UT-wise including Telangana?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

- (a) & (b): As per Section 2 (14) (iv) of Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), a child who is mentally ill or mentally or physically challenged or suffering from terminal or incurable disease, having no one to support or look after or having parents or guardians unfit to take care, if found so by the Juvenile Justice Board or the Child Welfare Committee is included as a “child in need of care and protection” (CNCP), among others and Section 2(14) (vi) of the JJ Act, defines CNCP as ones who does not have parents and no one is willing to take care of, or whose parents have abandoned or surrendered him. The primary responsibility of execution of the Act lies with the State/UTs. As per the information provided by the State/UT Governments including Telangana, as on date, the number of Child Care Institutions (CCIs) including children with special needs registered under the Juvenile Justice (Care and Protection of Children) Act, 2000/2015 in the country is at **Annexure-I**.

However, Swadhar Greh Scheme is being implemented as a sub-scheme of the Centrally Sponsored Umbrella Scheme “Protection and Empowerment of Women”. The State/UT-wise number of Homes under the Swadhar Greh Scheme is at **Annexure-II**.

- (c) & (d): Funds in the form of ‘Grants-in-Aid’ are provided by the Ministry of Women and Child Development to the States/UTs under Child Protection Services (CPS) scheme for CCIs. Additional financial support is given for the CCIs having children with special needs i.e. children who are either affected by substance abuse or who are mentally or physically challenged. The scheme provides for purchase of specialised equipments and materials like Psychological test materials, training materials for speech and language, teaching materials wheel chairs, crutches, etc. The fund sanctioned for the construction of such homes are demand driven and financial assistance is provided to only those States/UTs who submits their proposal for the same. Fund sanctioned and utilized during the last three years and the current year, State/UT-wise including Telangana which are being supported under the CPS is at **Annexure-III**.

The funds under Swadhar Greh Scheme are being released through State Governments. No funds have been sanctioned and utilized for construction of such homes during the last three years and the current year under this scheme. Most of the homes are functioning in rented buildings.

\*\*\*\*\*

**Annexure referred to in reply to part (a) & (b) of the Lok Sabha Unstarred Question No. 3227 for answer on 12.07.2019 raised by Shri B. B. Patil regarding "Homes for Disabled and Destitute Children"**

**The State/UT-wise number of CCI's including children with special need under CPS Scheme as on 31.03.2019.**

S. No.	State/UTs	Institutional Care [Homes]	Open Shelters	Specialised Adoption Agencies
		No. Assisted	No. Assisted	No. Assisted
1	Andhra Pradesh	66	13	14
2	Arunachal Pradesh	4	0	1
3	Assam	37	3	23
4	Bihar	26	5	13
5	Chhattisgarh	65	10	12
6	Goa	23	3	2
7	Gujarat	45	0	12
8	Haryana	24	21	7
9	Himachal Pradesh	33	3	1
10	Jammu and Kashmir	17	0	2
11	Jharkhand	36	5	15
12	Karnataka	80	40	25
13	Kerala	30	4	12
14	Madhya Pradesh	67	8	26
15	Maharashtra	67	3	13
16	Manipur	42	14	7
17	Meghalaya	44	3	3
18	Mizoram	36	0	5
19	Nagaland	39	3	4
20	Odisha	96	12	23
21	Punjab	13	0	0
22	Rajasthan	85	22	24
23	Sikkim	12	3	4
24	Tamil Nadu	189	12	20
25	Tripura	23	2	6
26	Uttar Pradesh	77	20	12
27	Uttarakhand	20	2	2
28	West Bengal	73	49	32
29	Telangana	42	0	11
30	Andaman & Nicobar	3	-	-
31	Chandigarh	7	0	2
32	Dadra and Nagar Haveli	-	-	-
33	Daman and Diu	0	-	-
34	Lakshadweep	-	-	-
35	Delhi	28	13	3
36	Puducherry	27	2	2
	<b>Total</b>	<b>1476</b>	<b>275</b>	<b>338</b>

**Annexure referred to in reply to part (a) & (b) of the Lok Sabha Unstarred Question No. 3227 for answer on 12.07.2019 raised by Shri B. B. Patil regarding “Homes for Disabled and Destitute Children”.**

**The State/UT-wise number of Homes under the Swadhar Greh Scheme**

<b>S. No.</b>	<b>State/UT</b>	<b>Number of Swadhar Greh</b>
1	Andhra Pradesh	29
2	Arunachal Pradesh	1
3	Assam	16
4	Chhattisgarh	3
5	Gujarat	4
6	Jammu and Kashmir	3
7	Jharkhand	3
8	Karnataka	51
9	Kerala	7
10	Madhya Pradesh	16
11	Maharashtra	50
12	Manipur	23
13	Meghalaya	2
14	Mizoram	11
15	Nagaland	2
16	Odisha	55
17	Punjab	2
18	Rajasthan	6
19	Sikkim	1
20	Tamil Nadu	35
21	Tripura	4
22	Uttar Pradesh	13
23	Uttarakhand	4
24	West Bengal	48
25	Telangana	19
26	Andaman & Nicobar	1
27	Chandigarh	1
28	NCT of Delhi	2
29	Puducherry	1
	<b>Total</b>	<b>413</b>

Annexure referred to in reply to part (c) & (d) of the Lok Sabha Unstarred Question No. 3227 for answer on 12.07.2019 raised by Shri B. B. Patil regarding "Homes for Disabled and Destitute Children".

Amount of Lakhs

Sl. No.	Name of the State	Construction of Homes 2016-17			Construction of Homes 2017-18			Construction of Homes 2018-19			Construction of Homes 2019-20		
		No. Assisted (Construction)	Amount Released	Amount Utilized	No. Assisted (Construction)	Amount Released	Amount Utilized	No. Assisted (Construction)	Amount Released	Amount Utilized	No. Assisted (Construction)	Amount Released	Amount Utilized
1	Andhra Pradesh	-	-	-	-	-	-	4	185.01	0.00	-	-	-
2	Arunachal Pradesh	-	-	-	-	-	-	-	-	-	-	-	-
3	Assam	-	-	-	-	-	-	-	-	-	-	-	-
4	Bihar	5	298.05	298.05	-	-	-	-	-	-	-	-	-
5	Chhattisgarh	-	-	-	10	682.11	0.00	-	-	-	-	-	-
6	Goa	-	-	-	1	52.47	0.00	-	-	-	-	-	-
7	Gujarat	5	262.35	0.00	-	-	-	-	-	-	-	-	-
8	Haryana	-	-	-	2	104.94	0.00	-	-	-	-	-	-
9	Himachal Pradesh	-	-	-	-	-	-	-	-	-	-	-	-
10	Jammu and Kashmir	-	-	-	-	-	-	-	-	-	-	-	-
11	Jharkhand	-	-	-	-	-	-	-	-	-	-	-	-
12	Karnataka	-	-	-	-	-	-	6	282.74	186.61	-	-	-
13	Kerala	1	43.54	43.54	-	-	-	-	-	-	-	-	-
14	Madhya Pradesh	-	-	-	-	-	-	-	-	-	-	-	-
15	Maharashtra	-	-	-	-	-	-	-	-	-	-	-	-
16	Manipur	-	-	-	-	-	-	-	-	-	-	-	-
17	Meghalaya	-	-	-	-	-	-	-	-	-	-	-	-
18	Mizoram	-	-	-	-	-	-	-	-	-	-	-	-
19	Nagaland	2	157.41	157.41	1	55.09	55.09	1	23.61	23.61	-	-	-
20	Odisha	-	-	-	-	-	-	-	-	-	-	-	-
21	Punjab	-	-	-	-	-	-	-	-	-	-	-	-
22	Rajasthan	-	-	-	2	104.94	0.00	-	-	-	-	-	-
23	Sikkim	6	446.76	0.00	2	177.03	0.00	-	-	-	-	-	-
24	Tamil Nadu	-	-	-	-	-	-	-	-	-	-	-	-
25	Tripura	1	23.24	0.00	-	-	-	3	236.12	0.00	-	-	-
26	Uttar Pradesh	2	104.94	104.94	-	-	-	11	700.45	0.00	-	-	-
27	Uttarakhand	-	-	-	-	-	-	4	265.13	0.00	-	-	-
28	West Bengal	-	-	-	4	283.77	283.77	-	-	-	-	-	-
29	Telangana	-	-	-	-	-	-	-	-	-	-	-	-
30	Andaman & Nicobar	-	-	-	-	-	-	-	-	-	-	-	-
31	Chandigarh	-	-	-	-	-	-	-	-	-	-	-	-
32	Dadra and Nagar Haveli	-	-	-	-	-	-	-	-	-	-	-	-
33	Daman and Diu	-	-	-	-	-	-	-	-	-	-	-	-
34	Lakshadweep	-	-	-	-	-	-	-	-	-	-	-	-
35	NCT of Delhi	-	-	-	-	-	-	-	-	-	-	-	-
36	Puducherry	2	44.70	44.70	-	-	-	-	-	-	-	-	-
<b>Total</b>		<b>24</b>	<b>1380.99</b>	<b>648.64</b>	<b>22</b>	<b>1460.35</b>	<b>338.86</b>	<b>29</b>	<b>1693.06</b>	<b>210.22</b>	<b>0</b>	<b>0.00</b>	<b>0.00</b>